

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 8996 of 2019

Naresh Ganjhu Petitioner
Versus
The State of Jharkhand Opp. Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. R. S. Mazumdar, Sr. Advocate
For the Opp. Party : Mr. Rakesh Ranjan, A.P.P.

08/24.06.2020 Heard Mr. R. S. Mazumdar, learned senior counsel for the petitioner and Mr. Rakesh Ranjan, learned A.P. for the State.

Petitioner has prayed for grant of anticipatory bail, as he is apprehending his arrest in connection with Piparwar P.S. Case No. 36 of 2019.

It has been alleged that an extremist organization was involved in collection of levy from the D.O. Holders and coal traders.

It appears that several articles were recovered from the house of the petitioner which included ration cards, passbooks, cheque books and tax receipts etc. It also appears that the petitioner is in service of C.C.L. on the basis of Land Looser Scheme and he has also received compensation amount with respect to acquisition of the land. Several of the co-accused persons similarly situated have been granted anticipatory bail by this Court in A.B.A. No. 1959 of 2020, A.B.A. No. 8890 of 2019 and A.B.A. No. 8961 of 2019.

Regard being had to the above, I am inclined to extend the privilege of anticipatory bail to the petitioner. Therefore, the petitioner, named above, is directed to surrender in the court below within a period of four weeks from today and on such surrender, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each to the satisfaction of learned Sub-Divisional Judicial Magistrate, Chatra, in connection with Piparwar P.S. Case No. 36 of 2019, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(Rongon Mukhopadhyay, J.)